

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2225
ANSWERED ON:03.12.2001
MULTI STATES COOPERATIVE SOCIETIES
PRABHUNATH SINGH;RAGHUNATH JHA;RAMJI MANJHI

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Kendriya Bhandar has since been registered under Multi-State Cooperative Societies Act which was hitherto registered with the Registrar of Cooperative Societies, Delhi;
- (b) if so, the reasons for not holding fresh elections of Chairman/Managing Directors/delegates from amongst the shareholders as is the case with National Cooperative Consumers Federation (NCCF) and Super Bazar;
- (c) whether any enquiry has been made into the working of Kendriya Bhandar or NCCF during the last three years;
- (d) if so, the findings thereof;
- (e) whether some Members of Parliament have also apprised him about the irregularities going on in Kendriya Bhandar/NCCF; and
- (f) if so, the action taken in the matter?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI HUKUMDEO NARAYAN YADAV)

(a): Yes, Sir.

(b): As per provisions of Bye laws of Kendriya Bhandar, Chairman is nominated by the Central Government. The Post of Managing Director of Kendriya Bhandar is not an elected post. The election of delegates are held in accordance with the Bye Laws of the Kendriya Bhandar.

(c) to (f): On receipt of certain complaints, the Central Registrar has ordered inspection of Kendriya Bhandar and NCCF and both the inspecting officers are seized of the matter.